

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 421 of 2020

In the matter of:

Bulusu Bhanu Teja

....Appellant

Vs.

M/s. Vance & Health Pharmaceuticals Pvt. Ltd. & Anr.

...Respondents

Present

**For Appellant: Mr. N. Eswara Rao Nanduri and Ms. Prity Kumari,
Advocates.**

**For Respondents: Mr. Seshatalpa Sai Bandaru, for R-1.
Mr. Tushar Singh, for R-2.**

ORDER
(Virtual Mode)

07.04.2021: When the case was called out Learned Sri Ms. Prity Kumari appears on behalf of the Appellant.

Learned Counsel for the Respondents are also present.

Ms. Prity Kumari informs that her arguing Counsel in this case is Sri Rambabu, whose mother is unwell, so, he will not join today's proceeding and seeks short adjournment. Prayer allowed.

List this case for further Hearing on **22nd April, 2021**. On that day, the Appellant is directed to make alternate arrangements, if Sir Rambabu is not in a position to appear and argue on behalf of Learned Counsel for the Appellant.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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